

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD, THIS THE 20TH DAY OF FEBRUARY, 2002

ORIGINAL APPLICATION Nos. 60 TO 64/1999

HON'BLE Mr. RAFIQ UDDIN .. JUDICIAL MEMBER

Shri Satti Deen,  
S/o Shri Ram Kishan,  
at present working as Chowkidar,  
in the Office of Bharatiya Banaspati  
Sarvekshan Madhya Khetra, Allahabad.

(Applicant in O.A. No.60/1999)

Ahi Baram,  
S/o Patai Ram,  
at present working as Chowkidar in the  
Office of Bharatiya Banaspati Sarvekshan,  
Madhya Kshetra, Allahabad.

(Applicant in O.A. No.61/1999)

Jaggoo Ram,  
S/o Shri Jokhu,  
at present working as Chowkidar in the  
Office of Bharatiya Vanaspati Sarvekshan,  
Madhya Kshetra, Allahabad.

(Applicant in O.A. No.62/1999)

Munni Lal Gaur,  
S/o Shri Nageshwar Gaur,  
at present working as Chowkidar in the  
Office of Bharatiya Vanaspati Sarvekshan,  
Madhya Kshetra, Allahabad.

(Applicant in O.A. No.63/1999)

Jan Mohammed,  
S/o Mumtaj,  
Working as Chowkidar in the Office of  
Joint Director, Bharatiya Vanaspati Sarvekshan,  
Madhya Kshetra, Allahabad.

(Applicant in O.A. No.64/1999) ... Applicants

(By Advocates S/Shri R.K. Pandey & S.P. Mishra)

Versus

1. Union of India,  
through Secretary,  
Ministry of Environment and Forest,  
Parivarjan Bhawan, Lodhi Road,  
New Delhi.

.. Respondent

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2. The Joint Director,  
Botanical Survey of India,  
Central Circle, Allahabad.
3. Secretary General,  
Botanical Survey of India,  
Sadar Street, Calcutta. ... Respondents

(By Advocate Shri S. Chaturvedi)

ORDER - (ORAL)

Hon'ble Mr. Rafiq Uddin, Member (Judicial) :

Since common questions of law and facts are involved in these O. As., the same have been heard together and being disposed of by a common order.

2. All the applicants in these O. As <sup>who are</sup> working as Chowkidars in the Office of the Joint Director, Bharat Vanaspati Sarvekshan, Madhya Kshetra, Allahabad (Resp No.2), have filed these O. As for issuing directions to Respondent No.2 to pay them Over Time Allowance as due the period from the months of March/April, 1991 to the of December, 1997.
3. In short, the case of the applicants is that during period in question, all the applicants had worked 72 over time every month, but, instead of 72 hours Over Allowance, they have been paid only 30 hours per month the rest of the allowances since they have not been paid to the petitioners, they have filed these O. As.
4. Heard parties' counsel and perused the records.
5. Considering the facts and circumstances, I find appropriate to dispose of these O. A. with a direction to the applicants to file detailed representations afres before the competent authority with their grievances

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and on such representations being filed, the competent authority to dispose of the same as per rules.

6. The O.A.s are accordingly disposed of with the direction to the applicants to file fresh detailed representations in the light of the averments made by the respondents in their counter affidavit, which will be considered and appropriate orders shall be passed by the competent authority within a period of 3 months from the date of receipt of such representations. There shall be no order as to costs.

Sd/L  
Trn